

**IN THE HIGH COURT OF JHARKHAND AT RANCHI****W.P.(S) No.617 of 2019**

Pramod Kumar

..... Petitioner

**Versus**

The State of Jharkhand &amp; Ors.

..... Respondents

-----

**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

-----

For the Petitioner : Mr. Sabyasanchi, Advocate  
For the Respondent-State : A.C. to Sr. S.C.-II  
For the Respondent No. 3 :Mrs. Richa Sanchita, Advocate
**06/Dated: 07/07/2020**

Heard, Mr. Sabyasanchi, learned counsel for the petitioner, learned A.C. to Sr. S.C.-II appearing for the respondent-State and Mrs. Richa Sanchita, learned counsel for the respondent no. 3.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

At the request of the learned counsel for the petitioner, post the matter on 14.07.2020.

**(Sanjay Kumar Dwivedi, J.)**

Satyarthi/